

**COURT OF THE  
DISTRICT & SESSIONS JUDGE,  
..... TRIPURA : .....**

No. ....

July ....., 201...

**Sub:** Quarterly Reports of the inspection done and steps taken for destruction of drugs seized under NDPS Act –*re.*

**Ref:** No. F.40 (26)(k)-HCT/STT-Q/2013/ ....., dated ..... on the above subject.

**DISTRICT-WISE CONSOLIDATED QUARTERLY REPORTS AT THE END OF THE I/II/III/IV QUARTER OF THE YEAR, 201 .....**

| Sl. No. | Name of the place/store inspected where drugs are kept/stored | Date of inspection | Inspection done by | Case reference | Description of drugs seized | Steps taken by the concerned Judicial Officer for destruction of drugs | Remarks, if any |
|---------|---|--------------------|--------------------|----------------|-----------------------------|--|-----------------|
| 01      | 02  | 03                 | 04                 | 05             | 06                          | 07   | 08              |
| 01      |   |                    |                    |                |                             |  |                 |
| 02      |   |                    |                    |                |                             |  |                 |
| 03      |   |                    |                    |                |                             |  |                 |
| 04      |   |                    |                    |                |                             |  |                 |

(Signature of the District & Sessions Judge)  
..... Tripura : .....